

Read	Hon'ble High Court Letter No. Insp-I/132/2020 dated 27.11.2020, regarding New SOP w.e.f. 01.12.2020.
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O. No. Adm/B-23/ 5703 /2020

It is informed to this office, vide letter under reference that, the Hon'ble Administrative Judges Committee has been pleased to approve the Standard Operating Procedure (SOP), in supersession to the earlier SOP and modifications therein vide circulars issued time to time in respect of functioning of all Subordinate Courts in the States of Maharashtra and Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu w.e.f. 01.12.2020 until further orders.

In accordance with the said directions, the undersigned is pleased to pass the following order.

ORDER

- 1) In Judicial District Solapur, all Courts shall start regular functioning with effect from 01.12.2020 in two shifts.
- 2) In each shift the Judicial working hours will be of 2 1/2 hours (i.e. from 11.00 a.m. to 1.30 p.m. and from 2.00 p.m. to 4.30 p.m.) with 100% presence of the Judicial Officers and the staff in each shift.
- 3) In the first shift, preferably, the cases which are fixed for evidence and in the second shift, preferably, the cases which are fixed for Judgement, order or hearing of arguments may be taken up.
- 4) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
- 5) Only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case/ work is over.

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SAFETY / PRECAUTIONARY MEASURES

- 1) All persons entering the Court premises shall compulsorily wear face mask covering the nose and mouth (including at the time of arguments or giving evidence) and shall also observe social/ physical distancing norms as set out time to time by the Hon'ble High Court, Central Government and State Government regarding precautions to be taken to prevent the spread of COVID-19.
- 2) Persons who may have symptoms of COVID-19 shall not be permitted to enter the Court premises.
- 3) Bar Rooms, Advocates' Chambers, Bar Library, Canteens, Photocopying Room/ Section, shall remain open subject to adherence of all the safety norms. The Bar Associations shall observe all the safety norms and ensure sanitization of the Bar Rooms etc. It shall also be the responsibility of the concerned Bar Association to see that only those advocates whose matters are on board are coming to the Court and given access to the Bar Rooms.
- 4) It shall be the responsibility of the concerned Bar Association, in coordination with the Bar Council of Maharashtra and Goa, to ensure that due precautions are taken to avoid spread of COVID-19.
- 5) The Principal District and Sessions Judge/ Head of Establishment may take decision at their end about the entry and exit points of the Court premises.
- 6) One or more officer/s shall be nominated by the PJD/PJ to oversee the arrangements vis-a-vis adherence of the safety norms, who shall carry out inspection on daily basis.

- 7) Office bearers of the Bar Council and Bar Association may issue instructions to all their members to strictly abide by the safety norms.
- 8) If any advocates or litigants are found violating the above said guidelines, the Principal District Judge/ Head of the Establishment shall bring it the notice of the Bar Council of Maharashtra and Goa and respective Bar Association under intimation to High Court by e-mail or **rg-bhc@nic.in** and may take such action as he/she deems fit and proper.
- 9) In case the situation owing to pandemic is worsened, the Principal District Judge/ Head of Establishment may approach the High Court and seek appropriate directions.
- 10) The SOP shall remain in force until further orders.


For any clarification or query, please contact Registrar, District Court, Solapur.

This office order should be published on District Court, Solapur website.

In accordance to the aforesaid office order, all the Judicial Officers and all staff members working in Judicial District, Solapur should take note of this order and act accordingly.

Compliance made in pursuance of the above order be submitted to the undersigned.

District Court, Solapur
Date : 30/11/2020


(M.R. Deshpande)
Principal District Judge, Solapur
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sic.

Copy forwarded with respect to :

- 1) The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay- 400 032.



(M.R. Deshpande)

Principal District Judge, Solapur

District Court, Solapur

Date : 30/11/2020

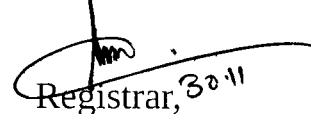
Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working in Judicial District, Solapur (by e-mail)
2. All Taluka Courts in Judicial District, Solapur (by e-mail)
3. The Civil Judge S.D./ Chief Judicial Magistrate/ Secretary D.L.S.A., District Court, Solapur.
4. J.M.F.C., Court No. 2/ Court No. 3/ Prohibition Court/ Municipal Court, Solapur

(All the Principal Judicial Officers at Solapur Headquarter and Taluka Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over a copy of the same to the President of Advocate Bar Associations at Taluka places respectively. Further they are requested to bring this order to the notice of all their colleague Judicial Officers and staff members working at their establishments respectively.)

5. The Hon'ble President of Advocates Bar Association, Solapur.
6. The Hon'ble District Government Pleader, Solapur.
7. The Hon'ble Assistant Director of APP Office District Solapur.
8. The Hon'ble Commissioner of Police, Solapur.
9. The Hon'ble Superintendent of Police, (Rural) Solapur.
10. The Superintendent of Solapur District Prison, Solapur.
11. The Assistant Superintendent (C & F) District Court Solapur, (with directions to publish this order on notice board of this office and bring the same to the notice of all staff members presently working in District Court, Solapur.

By Order,



Registrar, 30/11
District Court, Solapur